

**HIGH COURT OF TRIPURA
AGARTALA**

F.40(21)-HCT/BENCH/REGISTRY/2013-21/2869

Dated, Agartala, the 11th February, 2021

ORDER

It has come to notice that in some cases while uploading a final order or judgment in the CIS software of the High Court, the description thereof is not accurately given. Under the instruction of the Hon'ble Chief Justice therefore it is provided that all Personal Assistants/Private Secretaries and other concerned staff shall ensure that whenever a case is disposed of by the court by a judgment or final order, while uploading the same in the CIS software of the High Court, the same shall be indicated in the respective field of the software as the judgment or final order as the case may be.

Further, whenever upon conclusion of hearing of a case, the court reserves the judgment, the concerned Section of the Registry while filling up the daily court proceedings in the CIS software will mark the case as CAV on that day and when the case is thereafter posted for pronouncement of judgment/final order, the same shall be listed before the concerned court under the caption "**Pronouncement of CAV judgment/final order**".

Sd/-

(S. Saha)

Dy. Registrar (Judl.) cum CPC

F.40(21)-HCT/BENCH/REGISTRY/2013-21/2870-912

Dated, Agartala, the 11th February, 2021

Copy to:-

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura for kind appraisal of His Lordship.
2. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura for kind appraisal of His Lordship.
3. The Secretary to Hon'ble Mr. Justice A. Lodh, Judge, High Court of Tripura for kind appraisal of His Lordship.
4. The Secretary to Hon'ble Mr. Justice S.G. Chattopadhyay, Judge, High Court of Tripura for kind appraisal of His Lordship.
5. The Secretary, High Court Bar Association, Agartala.
6. The Secretary, Tripura Bar Association, Agartala.
7. The Advocate General, State of Tripura, Agartala.

8. The Assistant Solicitor General, Government of India, High Court of Tripura, Agartala.
9. The Public Prosecutor, High Court of Tripura, Agartala.
10. The Government Advocate, High Court of Tripura, Agartala.
11. The Registrar General, High Court of Tripura.
12. The Registrar (Vigilance), High Court of Tripura for information.
13. The Registrar (Judicial), High Court of Tripura for information.
14. The Registrar (Admn. P & M), High Court of Tripura for information.
15. The Joint Registrar, High Court of Tripura for information.
16. All the Deputy Registrars, High Court of Tripura, Agartala.
17. The Chief Librarian, High Court of Tripura, Agartala.
18. All the Private Secretaries/Personal Assistants to the Hon'ble Chief Justice and the Hon'ble Judges of the High Court of Tripura.
19. All Assistant Registrars of the High Court of Tripura.
20. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is requested to upload this Order in the website of the High Court of Tripura.**
21. The Superintendent, Copying Section, High Court of Tripura, Agartala for information and compliance.
22. All the Superintendent(s), High Court of Tripura, Agartala.
23. The Sr. Grade Translator cum I/C Paper Book Section, High Court of Tripura, Agartala.
24. The Court Master(s), High Court of Tripura, Agartala.
25. The Bench Clerk(s), High Court of Tripura, Agartala.
26. NOTICE BOARD of the Court House.
27. ORDER FILE.

11.02.2021
Dy. Registrar (Judl.) cum CPC